

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 2121
TO BE ANSWERED ON 04.08.2022

Wild animals attack

2121. SMT. JEBI MATHER HISHAM:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government will take urgent steps for a permanent solution to the wild boar attacks on people;
- (b) whether Government will give adequate compensation to the families of the people who lost their lives and the people who got injured by the attack of wild animals; and
- (c) whether Government will give adequate compensation to the farmers whose crops were destroyed by wild animals?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

- (a), (b) and (c) Protection and management of wildlife is primarily the responsibility of State Governments/ UT Administration. The Ministry provides financial assistance to States/UTs for conservation of wildlife and its habitats under the Centrally Sponsored Schemes of 'Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant'. It includes compensation to be paid as ex-gratia for loss of life and property caused by wild animals.

An advisory to deal with Human wildlife conflict was issued by the Ministry of Environment, Forest and Climate Change to all States/UTs on 06.02.2021. The advisory suggests that the State Chief Wild Life Wardens may utilise the Panchayati Raj Institutions and authorize the Sarpanch or any other representative of Gram Panchayat for dealing with problematic wild animals under Section 11(1) (b) of Wild Life (Protection) Act, 1972. The Advisory also provides that a suitable portion of ex-gratia relief should be paid within 24 hours to the affected persons in the case of death or injury.

The Ministry has also issued guidelines to States/UTs on 03.06.2022 on managing human-wildlife conflict including damage to crops. The

guidelines advise States/UTs to utilize the Pradhan MantriFasalBimaYojna (PMFBY). Under the revamped operational guidelines of PMFBY,States/UTs may provide add-on coverage for crop loss due to attack by wild animals.

Under the Centrally Sponsored Schemes of the Ministry, ex gratia relief is payable for loss of life or injury caused by wild animals. The amount of ex-gratia relief payable was enhanced by the Ministry in the year 2018. The amount of ex gratia relief payable under the schemes is as follows:

S. No	Nature of damage caused by wild animals	Amount of <i>ex-gratia</i> relief
i.	Death or permanent incapacitation	Rs.5.00 lakh
ii.	Grievous injury	Rs.2.00 lakh
iii.	Minor injury	Cost of treatment up to Rs.25,000/- per person
iv.	Loss of property/crops	State/UT Government may adhere to the cost norms prescribed by them.
